

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 9
IA No. 2822/ND/2021
IB-279/(ND)/2020

IN THE MATTER OF:

M/s Ashtech Buildpro India Pvt. Ltd.
Vs.
M/s Delhi Buildtech Pvt. Ltd.

....**Applicant**

....**Respondent**

Order under Section 7 of IBC

Order delivered on 08.07.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Applicant :
For the Respondent : Mr.PareekshitBishnoi, Adv.

ORDER

IA No. 2822/ND/2021:

Application filed by the Corporate Debtor to replace the Authorized Representative of the Corporate Debtor by the Corporate Debtor to file pleadings/reply on behalf of the Corporate Debtor. Learned Counsel states that earlier Authorized Representative Mr. Ajay Kumar Mishra has unfortunately passed away due to Covid-19 Infection, hence, the Board has appointed Mr.Nirbhayas Authorized Representative to pursue the matter.

Considering the submissions made, we allow the application. Application is allowed and disposed of.

Sd/-
SUMITA PURKAYASTHA
MEMBER (T)

Sd/-
DR. DEEPTI MUKESH
MEMBER (J)